IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AN-No. 1139/98

0. 1139 Date of order: 18.9.

Applicant.

A. Nagamalleswara Raq •••

And

- 1. Union of India, Rep. by the Secretary, Min. of Communatiations, New Delhi-1.
- 2. Member (Personnel), Telecommunications.
 Board, Sanchar Bhavan, New Delhi-1.
- 3. Dy.General Manager, Telecommunications.
 West Godavari District;
 Eluru-534 050 (W.G.Dist.)
 - 4. Divl. Engineer Telecom, Eluru, 534 050(W.G.Dist.)

Respondents.

Counsel for the Applicant: Shri M.V.Raghave Raddy, Addl. OGSC.

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HON'BLE SHRI JUSTICE M.G.CHAUDHARI: VICE CHAIRMAN HON'BLE SHRI-H.RAJENDRA PRASAD: MEMBER (A)

OBDER

(Per Hon ble Shri Justice M.G. Chaudhari : Vice Chairman)

The applicant, A. Nagamalleswara Rao, was working at the material time as Telephone Operator in Telecom.

Circle, Eluru. He has been dismissed from service by way of punishment by order dated 29.3.89 passed by the Divl.

Engineer Telecom, Eluru as the Disciplinary Authority in disciplinary proceedings held under Rule 24 of CCS (CCA)

Rules, 1965. An appeal preferred by the applicant against the said order was dismissed by the appellate authority by order dated 13.3.90. Aggrieved with that order the applicant submitted a revision petition to the Member(Personnel).,

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of the Enquiry Officer does not show that any explanation Mun desead we so out the outdiver postatin Mus was buying and that he was satisfied with the explanation and had thereafter marked the extract in evidence. No evidence to prove the authenticity of the extract has been referred to in the report. The extract the refore was not legal evidence the evidence of witness Ch. Sanyasi Rap did not remove the inherent infirmity. Although the enquiry was in the nature of a quasi criminal enquiry wherein technical rules would not strictly apply and the best to be applied is of proponderance of probabilities yet inferences to be drawn could be based on facts and/or circumstances proved by legal evidence and not in the absence of the same. The evidence of Ch. Sanyasi Rao and the extract from Z register therefore were useless and no inference could be drawn therefrom the hold the article of charge served.

Officer that the extract (SE.4) could not be identified by Ch.Sanyasi Rao as he had stated that he presumed the attentation of D.E.T. implied that the contents were correct. The Enquiry Officer rejected this argument by holding that the witness had identified the attested signature of D.E.T. on the extract. Thus reliance was placed on secondary evidence and inferences drawn on the basis of inadmissible evidence. The finding recorded reads thus:

"By the above said deposition, it can be concluded beyond loubt that S.E.4. i.e, extract of Z register was prepared according to the information furnished by the applicant in the application form and in this case the SPS A.Nagamalleswara Rao has furnished information about marks obtained as 86.8% in S.S.C.examination, in his application form based on which S.E.4. was prepared."

forms from the candidates. The application and its enclosures in respect of the applicant are missing from the Off. se of D.E.T. The marks obtained by the lowest candidate in O.C. in that recruitment is 70.60 percent. The applicant has not submitted his original certificates pertaining to S.S.C./Inter in response to letters dated 8.5.84 2.7.84 and 15.12.84. In his letter inted 27.8.84 addressed to the J.E. Trunks, Eluru he had furnished that he studied S.S.C. ih Z.P. High School, Gudur during 1976-77. It was reported by the Headmaster, Z.P. High School, Gudur by his letter dated 8.8.85 that the applicant had secured 48.6% in S.S.C. With this percentage of marks the applicant did not stand a chance for the recruitment as Telephone Operator for the II Half Year, 1980. Thus the applicant has committed misconduct of not complying with orders to furnish original certificates for verification, had furnished wrong information regarding percentage of marks in S.S.C. and exaggerated the facts at the time of recruitment in Eluru Telecom Division. Thus he did not show absolute integrity and exhibited conduct unebcoming of a Govt.servant contravening Rule 3(1) (1) and (iii) of CCS (Conduct) Rules, 1964. These allegations were . . contained in the statement of imputations of misconduct issue in support of the article of charge framed.

charge was in much narrower terms than the allegations contained in the satement of imputations. The thrust of the charge was that the applicant had furnished wrong information regarding his marks in connection with his initial recruitment for the II Half Year, 1980 (appointed on 24.6.198)

^{7.} It lid not take in its sweep the allegation that he had failed to submit his original certificates when

The basence of these led to two distinct possibilities, the marks certificate produced was fabricated to show exaggerated marks which were carried in the check list and I register and two, the certificate and application had shown the true marks (48.6%) and mischief was played at the stage of making entry in the Z register. The official who himself made the entry in Z register was not examined to explain the circumstances in which the entry was made. The evidence a alluced does no rule out either of the aforesaid possibilities. It could not therefore be held that the charge that the applicantihal furnishe wrong information regarding percentage of marks in connection with his initial recruitment has been established by evidence against the applicant. The finding of the Enquiry Officer being thus not based on any evidence it is perverse and could not be accepted by the disciplinary authority.

The disciplinary authority almost adopted the same reasoning as was lone by the Enquiry Officer. Hence his conclusion also is untenable. Consequently the order of punishment passed byhim cannot be sustained.

The appellate authority unfortunately has also not gone into the points urged by the applicant and alopted the same approach as was taken by the disciplinary authority and Enquiry Offic r and assumed that the evidence of Ch.San-yasi Rao and the extract of Z register were sufficient to hold the charge tohave been proved. Indeed at one place he has stated "Had the applicant got any doubt about the extract he could have requested for production of Z register itself in the enquiry" overlooking that the burden was upon the prosecution to produce the same and not upon the applicant and that the applicant had all along been objecting to the production of merely the extract; and at another

- This conclusion is far fetched, strained and untenable. It has been arrived at in an involved manner. Neither original application made by the applicant for the post in 1980 nor the certificate were available for the perusal of the Enquiry *Officer as admittedly these were missing from the custody of the respondents. It is pertinent to note that there was no allegation levelled and that the applicant had caused the lisappearance of the said record from the office either by himself or in polluison with any other official or officials or was responsible for these being found missing. With the assertion of the applicant that he had given correct [information that could not be rejected on the basis of the extract of Z register showing more marks. It could not be held from the evidence that the applicant had the knowledge of the entry made in the Z register as reflected in the extract produced on that it was so made at his instance.
 - The fact as to whether the applicant had or had not 15. submitted the original mark list alongwith his application could be tested from the departmental instructions whether requiring it to be produce? or not alongwith the application or it was merely required to be shown at that stage and submitted for verification later on when called for but no such endeavour was male either by the Presenting Officer or the Enquiry Officer himself. For that matter applicant could have placed some material before the Enquiry Officer but he also did not do so. Be that as it may, the fact remains that the prosecution did not conclusively establish that it was not produced. Moreover, when the reprondents have stated in the statement of imputations that the original application and certificate were missing it necessarilly follows that these had been produced,

Standing Counsel informed us that a C.B.I. enquiry is in progress, that a vigilance enquiry was made, that about 21 officials were dismissed who had approached this Tribunal, that two cases have been remanded for fresh enquiry by the Supreme Court, two cases including the instant cases are , nding and the remaining cases were dismissed by this Tribunal. The magnitude of the situation undoubtedly is serious and the needle of suspicion could therefore easily point to the applicant. Mowever, no person can be punished morely on suspicion. As stated earlier, there was no allegamade muchless a charge levelle! against the applicant that he had been a party to any conspiracy to manipulate the record and derive dishonestly unfair advantage thereform. There is not an iota of material produced to implicate the applicant even on probability. In such surcharged situation the authorities concerned with statutory disciplinary proceedings have to act very cautiously and carefully to avoid the possibility of an innocent official being penalised. E ch case is required to be decide, on the merits of the case and legal evidence as may be produced uninfluenced by the circumstance that a racket has been discovered and many persons are likely to be concerned with it.

We have therefore least with the instant case strictly on its own merits uninfluenced by extraneous factors. We have come to the conclusion that this is a case of no evidence and in the interest of justice we are constrained to interfere. We cannot easily erase the impression from our minudes that the applicant himself seems to have fallen a victim to the suspicion of the respondents based upon the discovery of a

another place stating " At the time of issuing the charge sheet itself, it was mentioned in annexure II that the application and its annexures were missing from the Office of D.E.T. 50 the Z register was presented in the enquiry". We fail to understand the underlined observation as the Z register had not been actually produced. It can only mean that he was treating the .'extract' as the Z register itself. This would clearly be wrong. Placing sole reliance on evidence of Ch.Sanyasi Rao and the extract of Z register he has lrawn the conclusion "hence the contention of the applicant what the charge against him was not proved because no locument in which he furnished wrong information could be presented in the enquiry is not at all tenable " is itself not tenable. The reasoning given by the appellate authority leads to the inference that it is based upon oursory consideration of the matter and not on serious application of mind to the legal issues raised by the applicant an 1 to the absence of any cogent evidence sufficient to hold the charge proved. The appellate order therefore cannot be legally sustained:

19. In sum, we hold that since the order of punishment is based on no evidence it is perverse and is liable to be quashed.

After hearing the learned counsel for both the sides at length and on perusal of material brought to our hotice (which isnot strictly relevant to the subject matter of the charge in the instant O.A.) We gather that there was a big racket unearthed in which some officials were involved in manipulating the records, causing loss of the record, marks/pass certificates produced with forged/fake marks so as to facilitate recruitment to various posts in Telecom. Department. Indeed the leading

racket. The respondents however have failed to convert the suspicion into a fact on the basis of any evidence.

22. In the light of the foregoing discussion following order is passed:-

ORDER

- of the applicant from service date 29.3.89 passed by the 4th respondent and the appllate order dated 13.3.90 passed by the 3rd respondent confirming the order of dismissal are hereby quashed and set aside.
- (ii) The applicant will be entitled to the benefits consequent upon quashing of the impugned orders as may be available to him in accordance with the law.
- 23. The O.A. is accordingly allowed. No order as to gosts.

DEPUTY REGISTRAR (JUDL)

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